

appear through virtual court. Because of medical exigencies, especially during pandemic, such changes were allowed. However, the etiquette, courtier and attire are subtle indicators of erudition and professionalism especially for lawyers and this strongly influences people's perception on the profession. The profession is solemn in nature and its profundity is complemented by its attire. Being an Advocate, he is expected to appear before the Court in a dignified manner with proper dress, even if it is a virtual mode.

This Court is duty bound to restore the dignity of the profession including the prescribed dress code. In view of the above, the learned counsel for the informant is directed to deposit an amount of ₹500 as cost with the Welfare Fund of High Court Bar Association and receipt thereof be filed before this Court by the next date.

List this matter one week after.

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S. K. Panigrahi, J.